NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.30/(MAH)/2010

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE PARTIES: Dr. Vithal V. Kasbekar

V/s.

M/s. Sterling Hospitals Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

11. minayhi Adv. Jorper Mrinbolar

Ninbolab

1/6.5.D. Isran

Jaw chamber

ORDER T.C.P. No. 30/397-398/CLB/MB/MAH/2010

- The Learned Representative of Petitioner is present.
- On the last occasion i.e. 27.09.2017 it was noted that the Learned Representative of the Respondent had withdrawn his appearance. No one is present today from the side of the Respondent.
- Under the circumstances the Learned Representative of the Petitioner is hereby directed to inform the next date of hearing to the Respondent Company and place on record the Affidavit of service of Notice.
- This is an Old Matter, hence in case of non-appearance from the side of the Respondent, the Petition shall be decided on merits after hearing the Petitioner. Adjourned to 11.01.2018.

Sd/-

BhaskaraPantula Mohan Member (Judicial) 15.11.2017. Sd/-

M.K. Shrawat Member (Judicial)

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